

ITEM NO.104 (MM)

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 8505/2009

SHEIKH YAKUB(D) BY LRS.

Appellant(s)

VERSUS

SAKINABI (D) BY LRS.

Respondent(s)

(WITH IA No.66830/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS AND  
IA No.66832/2017-EXEMPTION FROM FILING O.T.  
FOR STAY APPLICATION ON IA 1/2017  
FOR EXEMPTION FROM FILING O.T. ON IA 2/2017)

Date : 06-12-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s) Mr. J.P. Singh, Adv.  
Mr. R. C. Kaushik, AOR

For Respondent(s) Mr. Mehmood Umar Faruqui, Adv.  
For Ms. Anagha S. Desai, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel on either side submitted that they would explore the possibility of resolving the dispute between the parties if the matter is referred to Mediation Centre.

Accordingly, we refer the matter to Supreme Court Mediation Centre, New Delhi to explore the possibility of an amicable settlement of the dispute between the parties, who would appear before the said Mediation Centre on 15.01.2018 at 11.00 A.M.

The Incharge, Mediation Centre, after making an endeavour for amicable resolution of the disputes, shall submit a report to this Court within four weeks thereafter.

List after the report is received from the Mediation Centre.

(NARENDRA PRASAD)  
COURT MASTER

(RENU DIWAN)  
ASST. REGISTRAR

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For Respondent(s)

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\*Appearance slip not given.